

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

CP NO. 1/67/16

CORAM:

PRESENT: SH. S. K. MOHAPATRA
HON'BLE MEMBER(T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.09.2017

NAME OF THE COMPANY: Santosh Goswami Vs. Shri Snch Bihari Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 167

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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For the Petitioner (s) :	Mr. Virender Ganda, Sr. Advocate with Mr. Vipul Ganda, Mr. S.K. Giri, Mr. Tarun Mehta, Ms. Shelly Khanna, Advocates
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For the Respondent (s) :	Mr. K.K. Sharma, Sr. Advocate with Ms. Vandana Goswami, Advocate Mr. Vikas Mehta, Mr. Anushree Menon, Advocates for R-3
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ORDER


A Statement of A/c has been received from HDFC Bank, East Patel Nagar, New Delhi. The mandate for operating the said bank account has, however, not been forwarded.


With respect to Bank of Baroda, Vrindavan, there is no response whatsoever.

Fresh Notice be issued to the Bank of Baroda, Vrindavan, to forward certified copy of the Statement of account since inception, as well as the mandate for operating the said account.

Copy of the order be given Dasti to the concerned Advocates.

To come up on 13th October, 2017 for final disposal.


(S. K. Mohapatra)
Member (T)


(Ina Malhotra)
Member (J)